- (ग) वर्ष 1992-93 के दौरान एपीड़ा के सिए 1.9 करोड़ रुपए का वज्ञीय आयंटन किया गया था।
- (घ) और (ङ) एकत्र किए गुए उपकर को लीटाने के लिए एपीडा के अनुराध पर विचार किया गया था। स्थिति यह है कि सरकार एपीडा उपकर अधिनियम, 1986 की धारा 4 के तहत एकत्र धन को तब तक रख सकती है जब तक कि संसद द्वारा परित समु-चित विनियोग अधिनियम द्वारा धरे प्राधिकरण को दिए जाने का निद्धे न दिया जाए। वर्ष 1993-94 के बजट प्रावकलनों में एपीडा के लिए 1993-94 के बजट प्रावकलनों में एपीडा के लिए 623 लाक रहे. का प्रावधान किए जाने का प्रस्तान किया गया है।

## **Revised Export-Impart Policy**

- 52. SHRI SHIV PRATAP MISHRA: Will the Minister of COMMERCE be pleased to state:
- (a) whether it is a fact that Government have undertaken a modest liberalisation covering areas such as import of secondhand capital goods, silver and electronic items;
- (b) whether it is also a fact that this liberalisation has not been incorporated in the revised export-import policy, recently, announced by Government; and
- (c) if so, the details thereof and the reasons for not including this liberalisation in the revised export-import policy?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c) Yes, Sir. The modest liberalisation undertaken in respect of import of second-hand capitai goods, silver and electronic items has been incorporated in the Export and Import Policy, 1992-97 (Revised edition March 1993) copies of which are available in the Parliament Library.

## Introduction of Pension Scheme for Workers

## 53. SHRI KRISHAN LAL SHARMA -. MISS SAROJ KHAPARDE : SHRI SHANTI TYAGI :

Will the Minister of LABOUR be pleas. ed to state:

- (a) whether it *is* a fact that Government propose to implement a new pension scheme for workers of the country;
  - (b) if so, the main features of the scheme;
- (c) whether it is also a fact that Government have received a number of representations from the Workers' Organisations against the Scheme;
- (d) if so, the main points raised in the representation; and
- (e) whether Government propose to reexamine the scheme to make it acceptable to the workers concerned?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI IN SINGH GHA-OWAR): (a) Yet Sir.

- (b) The main features of the proposed Pension Scheme are as under :—
- (i) The Scheme will not entail any further financial commitment on the part of the employees or the employers.
- (ii) Pension will be payable on monthly basis to:—
- employees superannuating at 58 years of age or leaving service earlier with qualifying service of 20 years subject to a minimum of 10 years of membership; pension being payable on the basis of average salary of the last five years of service.
- employees sustaining permanent total disablement during sendee.

- surviving spouse of lb\* deceased subscriber.
- two children/orphans in addition to the surviving spouse.
- (c) to (e) The proposed Scheme *has* been generally welcomed. However, the trade unions of certain establishments have protested against the scheme on the ground that the rates of pension proposed are low, there is no element of D.A., etc. These points have been noted for consideration while finalising the proposed pension Scheme.

## Report on New Industrial Relations Law

54. SHRI V. GOPALSAMY: SHRI PASUMPON THA KIRKUT-TINAN;

Will the Minister of LABOUR be pleased to state the action taken by Government on report of the Bipartite Committee on New Industrial Relations Law?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHA-TOWAR): The report of the Bipartite Committee on New Industrial Relations Law was considered in the Conference of the State Labour Ministers held in February 1992 and the Indian Labour Conference in September 1992. The areas of disagreement in the Teport were alto considered by the Committee of five Labour Ministers under chairmanship of the Minister of State for Labour. On the basis of these deliberations and other relevant factors, specific proposals to; amend the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 have been formulated. These proposals are being processed further.

रोजनार चाहने वाले व्यक्तियों की संस्था में वृद्धि

55. डा. जिनेन्द्र कुमार चैन : श्रीमती सूचमा स्वराध :

क्या **भग** मंत्री यह बताने की कृषा करेंगे कि:

- (क) जया यह स्व है कि देश में 1992-97 और 1997-2002 तक की आगामी दो पंचवर्षीय योजनावधियों में राजगार चाहने वाले लोगों की अतिरिक्त संख्या क्रमशः तीन कराड़ पांच लाक और तीन कराड़ छः साम हो जाएगी;
- (स) यदि नहीं तो इस संबंध में सरकार का क्या अनुमान है;
- (ग) क्या यह भी सच है कि देश में कोराजगारी की समस्या की पूरी तरह हल करने के लिए कम से कम 3 शितशत अतिरिक्त राजगार के अवसर प्रति वर्ष पैदा करने होंगे जिससे कि सन् 2002 इस्वी तक इस समस्या पर काबू पाया जा सके;
- (घ) यदि नहीं, तो इस संबंध में सरकार की क्या प्रतिक्रिया है;
- (ङ) क्या यह भी सच है कि 1991-92 और 1992-93 के वर्षों में असिरिक्त रोजगार के अवसरों की वार्षिक वृद्धि 3 प्रतिश्वत से कम हैं; और
- (च) यदि हां, तो 1990-91, 1991-92 और 1992-93 के वर्षी के दौरान पिछले वर्षों की तुनना में क्रमशः अर्किरिक्स रोजगार के अवसरों में कितने प्रतिशत की दृद्धि हुई हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रास्थ में उप मंत्री (श्री पवन सिंह घटांवर): (क) और (स) 1992-97 और 1997-2002 की अविधि के दौरान श्रम बल में वृद्धि कमशः 350 लाख और 360 लाख होने का अनुमान है।

- (ग) और (घ) बाठवी- और नौवीं योजना की बबिध के दौरान प्रति वर्ष लगभग 2.6 से 2.8 प्रतिशत की औसत राजगार वृद्धि से 2002 ईसदी तक लगभग पूर्ण रोजगार स्थिति प्राप्त होने की आशा है।
- (ङ) और (च) राष्ट्रीय नम्ना सर्वेक्षण संग-ठन (एन एस एस ओ) द्वारा रोजगार एवं जे-रोजगारी संबंधी पिछला विस्तृत सर्वेक्षण